

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member**

Date of Order:21.9.2012

Petition No. 99/TT/2012

AND IN THE MATTER OF

Approval under Regulation 86 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 for Provisional transmission tariff for Transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III for tariff block 2009-14 period in Northern Region.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
2. Ajmer Vidyut Vitran Nigam Limited, Jaipur
3. Jaipur Vidyut Vitran Nigam Limited, Jaipur
4. Jodhpur Vidyut Vitran Nigam Limited, Jaipur
5. Himachal Pradesh State Electricity Board, Shimla
6. Punjab State Electricity Board, Patiala
7. Haryana Power Purchase Centre, Panchkula
8. Power Development Department, Jammu
9. Uttar Pradesh Power Corporation Ltd., Lucknow
10. Delhi Transco Limited, New Delhi
11. BSES Yamuna Power Limited, New Delhi
12. BSES Rajdhani Power limited, New Delhi

13. North Delhi Power Limited, New Delhi
14. Chandigarh Administration, Chandigarh
15. Uttarakhand Power Corporation Ltd., Dehradun
16. North Central Railway, Allahabad
17. New Delhi Municipal Council, New Delhi**Respondents**

ORDER

In this petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of transmission assets associated with 765 kV system for Central Part of Northern Grid Part-III for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as amended from time to time (hereinafter referred to as “the 2009 regulations”).

2. Instant petition includes 4 assets and provisional tariff for 3 assets was allowed by the Commission, vide order dated 29.3.2012. PGCIL has requested to allow provisional transmission tariff in the remaining two asset, vide its affidavit dated 13.9.2012.

3. The petitioner has made the application as per the Appendix of the 2009 regulations. The petitioner has also complied with the requirements of Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff publication of the application and other related matters) Regulations, 2004, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application etc.

4. In exercise of power under Regulation 5(4) of the 2009 regulations, we have decided to grant provisional tariff for Asset (iv): 2 nos. 400 kV bays for Hisar-Bahadurgarh at Bhiwani sub-station.

5. The annual transmission charges claimed by the petitioner for the period 2009-14 are as under:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset (iv): 2 no. 400 kV bays Hisar-Bahadurgarh at Bhiwani S/S	1.9.2012	200.33	395.82

6. After prudence check, provisional annual transmission charges for the period 2009-14 in respect of the transmission asset are allowed as under :-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset (iv): 2 no. 400 kV bays Hisar-Bahadurgarh at Bhiwani S/S	1.9.2012	170.28	336.45

7. The order dated 29.3.2012 remains unaltered in all other aspects. The transmission charges approved above shall be applicable from the actual date of commercial operation

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(V.S. Verma)
Member

Sd/-
(S. Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

